

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.21295 of 2025**

Arising Out of PS. Case No.-1005 Year-2021 Thana- NAWADAH COMPLAINT CASE
District- Nawada

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Md. Faizi Ahmad S/o Md. Shahid @ Late Ehtesham Ahmad Resident of
Village- Isapur Road, Murgia Mohalla, Near Old INasjid behind Government
Apartment Phulwari Sharif, P.S.- Phulwari Sharif, District- Patna

... .. Petitioner/s

Versus

- 1 . The State of Bihar
2. Saiyad Shami Hasan @ Saiyad Shani Hasan S/o Saiyad Mahdi Hasan
Resident of Village- Islamnagar, Nawada, P.S. and District- Nawada

... .. Opposite Party/s

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Appearance :

For the Petitioner/s :	Mr. Kanupriya Singh, Advocate
For the Opposite Party/s :	Mr. Pawan Kumar Chaurasia, APP
For complainant :	Mr. Sheo Kumar Prasad , Advocate Mr. Pramod Kumar Yadav , Advocate Mr. Saket Kumar Jha, Advocate

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**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH
ORAL ORDER**

2 30-04-2025 Heard learned counsel for the petitioner and the
State .

2. Petitioner apprehends arrest in a case registered for
the offence punishable under section 420, 406, 120 (B), 323 ,
504 and 506 of the Indian Penal code .

3 . As per the prosecution case , pursuant to agreement
made between the parties for sale of land, it is alleged that Rs.
18 lacs 21 thousand was given to petitioner in cash and through
bank in the name of accused persons and thereafter petitioner
refused to execute the sale deed or to return the alleged amount.

4. Learned counsel for the petitioner submits that



petitioner is quite innocent and has not committed any offence as alleged. It is further submitted that complainant and accused persons are distant relatives and the entire complaint case is false and concocted. Petitioner had nothing to do with the alleged incident and there is no specific allegation against him. The dispute is purely civil in nature .

5 . Learned counsel for the State opposed the prayer for bail and there is specific allegation against the petitioner that this petitioner has received Rs. 18 lacs 21 thousand through cash and in bank account and petitioner has got 7 criminal antecedents.

6. Considering the nature of accusation , criminal antecedents and gravity of offence , prayer for pre-arrest bail of the petitioner is rejected.

(Prabhat Kumar Singh, J)

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